

**THE HIGH COURT OF MANIPUR  
AT IMPHAL**

**NOTIFICATION No. 45**

Dated, the 10<sup>th</sup> February, 2020

No. HCM/R-46/2019/2019-Estt-I/ Hon'ble the Chief Justice, High Court of Manipur is pleased to delegate certain powers and duties to the Registrar (Judicial) under Rule 6 of Chapter II of the Manipur High Court Rules, 2019. It is hereby informed to all the learned counsel and concerned parties that in order to streamline the Court proceedings and to save Courts time, the following duties are delegated to Registrar (Judicial), High Court of Manipur to perform:-

*(4) to dispose of all matters relating to Court-fees (other than appeals the subject matter of which is the amount of Court-fee payable) and to the service of notices or other processes;*

*Provided that where a returnable date has been fixed by the Bench and in which there has been default in paying the processing fee within the time allowed, then the matter shall be laid before the Bench.*

*(5) to dispose of all matters relating – (i) to the substitution of the heirs of parties provided no question of limitation arises, (ii) to the representation of minor parties when there is no dispute as to guardianship, and (iii) applications under Order XXII, R. 10, Civil Procedure Code to record an assignment, creation or devolution of an interest during the pendency of an appeal; provided that such assignment, creation or devolution is not disputed;*

*(6) to dispose of all matters relating to the appointment, removal or discharge of next friends or guardians ad litem, of minors or persons of unsound mind;*

*Provided that a next friend or a guardian ad litem, as the case may be, shall not be removed, except on a written and stamped application supported by an affidavit and on notice to the person sought to be removed, and also with notice to such party or parties as the Registrar General in his discretion directs;*

*(7) to require a memorandum of appeal, petition, application or other proceedings, presented to the Court or to the Registrar General to be amended in accordance with the procedure or practice of the Court;*

*(8) to call for records from Subordinate Courts;*

*(9) to dispose of requisitions by Subordinate Courts for records and documents.*

*(10) to receive and dispose of an application for the return of a document;*

*(11) to require any person or party to file an affidavit with respect to any application or matter in respect of which he has the power to exercise any discretion or to make any order;*

*(12) to stop at his discretion the issue of all or any papers to any person who has*

failed to pay any fee or charges due to the court:

(13) to dispose of all applications for copies of records whether presented by parties or persons who are not parties to the proceedings to which such records relate;

(14) to decide the question of the necessity for transcribing and printing any accounts, not specifically applied for by the parties to the Supreme Court.

(20) to deal with all matters relating to the service, non-service and defect of service of the Court's notices in criminal cases;

(21) to deal with all matters relating to the substitution of legal heirs of deceased parties in all criminal cases wherein such substitution may be necessary;

(22) to deal with all defects in vakalatnamas in criminal cases;

(23) to deal with applications for copies in criminal cases, where such copies are not ordinarily granted without the permission of the Court;

(24) to deal with, and dispose of, all petitions of appeals in criminal cases wherein appeals may not be preferred to this Court;

This order shall come into force with effect from 08.02.2020.

Sd/-  
**(W. TONEN MEITEI)**  
**REGISTRAR (JUDL.)**

dated, the 10<sup>th</sup> February, 2020

No. HCM/R-46/2019/2019-Estt-I/2878-98

Copy to :-

1. The Advocate General, Govt. of Manipur.
2. The Registrar, Administration & Vigilance, High Court of Manipur.
3. The Govt. Advocates, Govt. of Manipur.
4. The President, High Court Bar Association, Manipur. *For kind information and circulation to the learned members*
5. The President, AMBA, Manipur.
6. All the Jt. Registrars, High Court of Manipur.
7. All the Deputy Registrars, High Court of Manipur.
8. The Principal Secretary to Hon'ble The Chief Justice, High Court of Manipur.
9. All the Assistant Registrars/L.R.O./Sr. Grade Stenographer, High Court of Manipur.
10. The P.S. to Hon'ble Mr. Justice Lanusungkum Jamir.
11. The P.S. to Hon'ble Mr. Justice Kh. Nobin Singh.
12. The P.S. to Hon'ble Mr. Justice M.V. Muralidaran.
13. The P.S. to Registrar General, High Court of Manipur.
14. The P.S. to Registrar (Judicial), High Court of Manipur
15. The System Analyst, High Court of Manipur for uploading the same to the official website.
16. All the Superintendents/Stamp Reporter, High Court of Manipur are directed to place any dispute/matter arising before Registrar (Judicial) pertaining to above duties for settlement.
17. All the Court Officers /Protocol Officer, High Court of Manipur.
18. All the Court Masters, High Court of Manipur.
19. Guard File/Order Book.
20. Notice Board.
21. Concerned file.

*W. Tonen Meitei 10-2-2020*

**(W. TONEN MEITEI)**  
**REGISTRAR (JUDL.)**